

R.O.C.No. 47918/2021/F2



Date: 04.06.2021

From

N.Saraswathi, B.Com., B.L.,
Registrar (Management),
High Court , Madras.



To

Sir / Madam,

Sub: Notary – Letter received from the Additional Secretary to the Government of India – Inviting applications for appointment of Central Notary Public by Government of India – Requesting to circulate widely amongst the eligible legal practitioners / Advocates in the various Bar Associations / Courts of concerned State / Union Territories – Communicated - Reg.

Ref: Government's Letter in F.No.15011/5/2021-NC, dated 28.04.2021, and Corrigendum dated 13.05.2021.

As directed, the copy of the Government of India's letter under reference cited is enclosed herewith, to display the advertisement for the appointment of Central Notary Public, along with the corrigendum in your respective Notice Boards / display board / Official website, and to communicate the same to your respective Bar Associations.

Yours faithfully,

N. Saraswathi

REGISTRAR (MANAGEMENT)

...2

05/06/2021

A/c
attached
immediately
5.6.2021

Communication
to all Bar Associations
in the District

116688/2021

Encl:

Government's Letter in F.No.15011/5/2021-NC,
dated 28.04.2021, and Corrigendum dated 13.05.2021.

To

1. All the Principal District Judges / District Judges.
 2. The Principal Judge, City Civil Court, Chennai.
 3. The Chief Judge, Court of Small Causes, Chennai.
 4. The District Judge-cum- Chief Judicial Magistrate, The Nilgiris.
 5. The Chief Judge, Puducherry.
- (with a request to communicate the same
to you respective Bar Associations).



भारत सरकार Government of India
विधि एवं न्याय मंत्रालय Ministry of Law & Justice
विधि कार्य विभाग Department of Legal Affairs
शास्त्री भवन Shastri Bhawan
नई दिल्ली New Delhi-110001
Ph.:011-23384101, E-mail-verma.rs@nic.in



F.No.15011/5/2021-NC

Dated- 28/04/2021

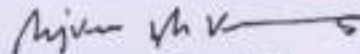
OFFICE MEMORANDUM

**Sub.-Inviting applications for appointment of Central Notary Public by
Government of India**

F
H-1918
Government of India, Ministry of Law & Justice, Department of Legal Affairs, Notary Cell invites applications for appointment of Central Notary Public from eligible legal practitioners/Advocates for the various States/Union Territories.

2. Eligible applicants may apply ONLINE at the webpage of Notary Cell (<https://legalaffairs.gov.in/notary-cell>) by 30th June, 2021. Online applications received after 30th June, 2021 shall not be entertained.

3. You are requested to circulate widely, the same amongst the eligible legal practitioners/Advocates in the various Bar Associations/Courts of your concerned State/Union Territories.


(Rajveer Singh Verma)

Additional Secretary to the Govt. of India

To-

REGISTRAR, HON'BLE HIGH COURT OF MADRAS, High Ct Rd, Parry's
Corner, George Town, Chennai, Tamil Nadu 600108

F.No.15011/5/2021-NC
Ministry of Law and Justice
Department of Legal Affairs
Notary Cell

CORRIGENDUM

Sub.-Inviting applications for appointment of Central Notary Public by Government of India

Reference is invited to OM of No. F.No.15011/5/2021-NC dated 28.04.2021 (copy enclosed) on the above noted subject matter.

2. In this regard, it is clarified that those candidates who have already filled up the Online Application for appointment as Central Public Notary **need not apply** again. The applicants who were unsuccessful in the earlier Interview Process, are required to apply afresh.

3. Queries/clarification in this regard may be addressed to **notarycell-la@nic.in**

Enclosed-As Stated

(T.K.Malik)
Dy. Legal Adviser & Competent Authority
Dated-13.05.2021
Notary Cell, Department of Legal Affairs,
Ministry of Law & Justice, 4th Floor,
Middle Wing, Janpath Bhawan,
Janpath, New Delhi-110001
011-21401259
notarycell-la@nic.in

To-

1. Secretary, Bar Council of India
2. Secretary, Bar Council of respective States/UT's-as per list
3. Registrar General, Hon'ble Supreme Court of India
4. Registrar, High Courts of respective States-as per list